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MCRC-30005-2025

IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR

ON THE 6<sup>th</sup> OF AUGUST, 2025

MISC. CRIMINAL CASE No. 30005 of 2025

*BHERULAL*

*Versus*

*THE STATE OF M. P. AND OTHERS*

.....  
Appearance:

Shri Santosh Kumar Meena - Advocate for the applicant.

Shri K K Tiwari -GA appearing on behalf of Advocate General[r-1].  
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ORDER

1] Learned counsel for the applicant seeks permission of this Court to withdraw this first bail application filed under Section 483 of BNSS, 2023 (439 of Cr.P.C.) with liberty to renew the prayer after the prosecutrix is examined in the trial Court.

2] Prayer is allowed.

3] M.Cr.C. is dismissed as withdrawn with the aforesaid liberty.

(SUBODH ABHYANKAR)  
JUDGE